



FORM No. - 4

See Rule (12)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
CUTTACK BENCH

**ORDER SHEET**

Application No. 113 and 116-129 of 2003

Applicant(s) Alekh Mallick & others Respondent(s) U.O.I.

Advocate for Applicant(s) M/S. N. R. Routray Advocate for Respondent(s) S. Misra

**NOTES OF THE REGISTRY**

**ORDERS OF THE TRIBUNAL**

I.P.O. for Rs 50/- filed.

for Regn. pl.

DR

27/2/03

DR  
27/2/03

DR  
27/2/03

Registrar

27/2/03

for Action with S.O.P.I.

DR  
3/3/03

Bench

**REGISTER**

DR  
27/2/03  
Registrar

Or. No. 1 dated 4.3.2003

M.A.199/03 (filed by the 15 applicants seeking permission to jointly prosecute this O.A.) is allowed, subject to payment of Rs.700/- and, in shape of I.P.O. (as undertaken by N.R. Routray, IPO worth of Rs.700/- to be deposited by 5.3.2003) and, on receipt of the said IPO, Registry to confine O.A.No.113/03 in respect of the Applicant No.1 and separate O.A. Nos. be assigned in respect of Applicant Nos.2 to 15.

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

2

for statistical purpose. M.A.199/03 is disposed of accordingly.

VICE-CHAIRMAN  
04/03/03  
MEMBER (JUDICIAL)

100 for Dr. Faof  
free.

11/3/03

Copy of order dt. 4.3.03  
a/w O.A. copy issued  
to all the sepeffs by  
posts.

The same copy of  
order issued to the  
counsel for both side.

11  
6/3/03

4.3.2003

Heard Shri N.R.Routray, Advocate  
for the applicants and Shri R.C.Rath, learned  
Adv. Standing Counsel (on whom copy of O.A.  
has been served) appearing for the Respondents.

Applicants made several representa-  
tions to the authorities in the Department, by  
available seeking extension of benefits under the Railway  
Board's circular No.130/2000 dated 30.6.2000  
under Annexure-3 of the O.A.. As it appears,  
representations at Annexure-4 series were not  
properly addressed to the authority competent  
to decide the matter. Therefore, those  
representations have not reached the proper  
destination. In the said premises, without  
entertaining this O.A., the same is disposed-  
of with direction to Respondents to consider  
the grievances of the applicants (as raised  
under Annexure-4 series, as well as in the  
present O.A.) by keeping in mind the Railway  
Board's Circular (referred to above) and pass  
necessary orders within a period of 120 days  
from the date of receipt of copies of this  
order.

Send copies of this order, along with  
copies of this O.A., to Respondents and free  
copies of this order be handed over to the  
counsel of both sides.

VICE-CHAIRMAN  
04/03/03  
MEMBER (JUDICIAL)